

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 193 of 2019

IN THE MATTER OF:

Kalpesh J. Mehta **...Appellant**

Versus

**Union of India, through
Ministry of Corporate Affairs & Ors.** **...Respondents**

Present:

For Appellant : **Ms. Aayushi Sharma, Advocate**

For Respondents : **Mr. Raunak Dhillon, Advocate for Union of India**
Ms. Niti Jain, Advocate for Respondent Nos. 4 & 6

Company Appeal (AT) No. 194 of 2019

IN THE MATTER OF:

Udayan Sent **...Appellant**

Versus

**Union of India, through
Ministry of Corporate Affairs & Ors.** **...Respondents**

Present:

For Appellant : **Ms. Aayushi Sharma, Advocate**

For Respondents : **Mr. Raunak Dhillon, Advocate for Union of India**

Company Appeal (AT) No. 195 of 2019

IN THE MATTER OF:

Shrenik Baid & Ors. **...Appellants**

Versus

**Union of India, through
Ministry of Corporate Affairs & Ors.**

...Respondents

Present:

For Appellant : Mr. Arun Kathpalia, Senior Advocate with Ms. Misha Rohtagi Mohta and Mr. Johnson Subba, Advocates

For Respondents : Mr. Raunak Dhillon, Advocate for Union of India

Company Appeal (AT) No. 196 of 2019

IN THE MATTER OF:

N. Sampath Ganesh

...Appellant

Versus

**Union of India, through
Ministry of Corporate Affairs & Ors.**

...Respondents

Present:

For Appellant : Mr. Niraj Kishan Kaul, Senior Advocate with Mr. V.P. Singh, Mr. Aditya Jalan, Mr. Raghav Seth, Ms. Anshula Laroiya, Mr. S. Lodha and Mr. Deepak Joshi, Advocates

For Respondents : Mr. Raunak Dhillon, Advocate for Union of India

Company Appeal (AT) No. 197 of 2019

IN THE MATTER OF:

B S R Associates LLP

...Appellant

Versus

**Union of India,
Ministry of Corporate Affairs & Ors.**

...Respondents

Present:

For Appellant : Mr. Niraj Kishan Kaul, Senior Advocate with

**Mr. V.P. Singh, Mr. Aditya Jalan, Mr. Raghav Seth,
Ms. Anshula Laroia, Mr. S. Lodha and Mr. Deepak
Joshi, Advocates**

For Respondents : Mr. Raunak Dhillon, Advocate for Union of India

ORDER

29.07.2019 Issue notice.

Mr. Raunak Dhillon, Advocate appears on behalf of the 'Union of India' in all the appeals. No further notice need be issued on them. As paper-book has already supplied to him, he may file reply-affidavit within 10 days. Rejoinder, if any, be filed by the Appellant within a week thereof.

Let notice be issued on rest of the Respondents by Speed Post. Requisite along with process fee, if not filed, be filed by 30th July, 2019. If the Appellant provides the *e-mail* address of rest of the Respondents, let notice be also issued through *e-mail*.

Post all the appeals 'for Admission (After Notice)' on **19th August, 2019** at 2.00 P.M. along with '*Company Appeal (AT) No. 190 of 2019*'. The interim order passed in '*Company Appeal (AT) No. 190 of 2019*' will also be applicable in these appeals till the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/sk